

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No.246 of 2015 in
Appeal Nos. 161 Of 2013
244, 245, 38, 176 & 177 of 2014**

Dated: 15th July, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member, (P&NG)**

In the matter of:-

Gail (India) Ltd.Appellant (s)

Versus

Petroleum & Natural Gas Regulatory Board & Ors. ...Respondent (s)

Petroleum & Natural Gas Regulatory Board ...Applicant

Counsel for the Appellant(s) : Mr. Ramji Srinivasan, Sr. Adv.
Mr. Ajit Pudussery
Ms. Sarasundaram

Counsel for the Respondent(s) : Mr. Manushadri for Lanco
Mr. Apoorva Misra
Ms. Pallavi Mohan for R. 2 & 3

Counsel for the Applicant(s) : Mr. Anand K. Ganesan for R.1

ORDER

**IA No.246 of 2015
(Appl. for clarification)**

We have heard learned counsel for the parties. No modification in our order is required.

The application is rejected.

**(Nayan Mani Borah)
Technical Member (P&NG)**

**(Justice Ranjana P. Desai)
Chairperson**

Ts/ pr